

Central Administrative Tribunal
Ernakulam Bench

Date of decision: 20-2-1990

Present

Hon'ble Shri S.P.Mukerji, Vice Chairman
&
Hon'ble Shri A.V.Haridasan, Judicial Member

Original Application No.104/89

A.E.Jabbar

- Applicant

v.

Divisional Engineer(Admn.)
O/o TDM Ernakulam,
Pin: 682 011.

Respondent

M/s MK George &
A Ramachandran Nair

- Counsel for the
applicant

Mr C Kochunni Nair, ACGSC

- Counsel for the
respondent

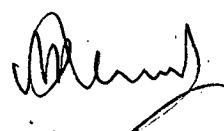
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(Shri S.P.Mukerji, Vice Chairman)

In this application, the applicant who has been selected as Casual Mazdoor in 1979 has prayed for reappointment. According to him, he worked as a Casual Mazdoor intermittently in 1979 but thereafter for a lead "wandering life seeking employment". His representation dated 23.12.1987 seeking reemployment was rejected on 18.2.1988. According to the respondents, though he was selected in 1979, the applicant did not turn up for work at any time. A notice was sent to him on 17.2.1984 for not attending work, warning him ^{that} in case no reply is received, his name would be removed from the select list

without further notice. Since he did not turn up for work and the registered letter was not returned, his name stood removed from the select list of the approved mazdoors.

2. Having heard the learned counsel for both the parties and gone through the documents, we close this application with the direction that the applicant may file a representation for reemployment within a period of one month from today and we direct the respondents to consider his representation, in accordance with law and give him necessary reliefs through employment or otherwise. Since the learned counsel for the applicant indicates that his representation should be considered on humanitarian and compassionate grounds, we have no hesitation in commanding this approach to the respondents.



(A.V.HARIDASAN)
JUDICIAL MEMBER



(S.P.MUKERJI)
VICE CHAIRMAN

20-2-1990

trs